

ITEM NO.12

COURT NO.1

SECTION XI-A

**S U P R E M E C O U R T O F I N D I A**  
**RECORD OF PROCEEDINGS**

Petition(s) for Special Leave to Appeal (C) No(s).21252-21262/2021

(Arising out of impugned final judgment and order dated 18-12-2020 in WP(C) No. 20495/2019 18-12-2020 in WP(C) No. 9765/2020 18-12-2020 in WP(C) No. 9800/2020 18-12-2020 in WP(C) No. 9802/2020 18-12-2020 in WP(C) No. 9805/2020 18-12-2020 in WP(C) No. 9887/2020 18-12-2020 in WP(C) No. 9888/2020 18-12-2020 in WP(C) No. 9808/2020 18-12-2020 in WP(C) No. 9904/2020 18-12-2020 in WP(C) No. 10169/2020 18-12-2020 in WP(C) No. 9780/2020 passed by the High Court Of Kerala At Ernakulam)

**GURUVAYUR DEVASWOM MANAGING  
COMMITTEE & ANR. ETC.ETC.**

**Petitioner(s)**

**VERSUS**

**BIJESH KUMAR M & ORS.ETC.ETC.**

**Respondent(s)**

(FOR ADMISSION and I.R. and IA No.170194/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.170195/2021-EXEMPTION FROM FILING O.T. )

Date : 19-09-2022 These petitions were called on for hearing today.

**CORAM :**

**HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE AJAY RASTOGI  
HON'BLE MR. JUSTICE S. RAVINDRA BHAT**

**For Petitioner(s)** Mr. C Aryama Sundaram Sr. Adv,  
Mr. R. Venkatramani Sr Adv.  
Mr. Jishnu M.L., AOR

**For Respondent(s)** Mr. Kuriakose Varghese, Adv.  
Mr. V. Shyamohan, Adv.  
Ms. Astu Khandelwal, Adv.  
Ms. Aishwarya Hariharan, Adv.  
M/S. KMNP Law, AOR

Mr. C.K. Sasi, AOR  
Mr. Abdulla Naseeh V.T., Adv.  
Ms. Meena K. Poullose, Adv.

UPON hearing the counsel the Court made the following  
**O R D E R**

Issue notice, returnable on 10.10.2022.

**Dasti, in addition, is permitted.**

**Pending further consideration, the parties shall maintain *status quo*.**

**(NEETU KHAJURIA)  
ASTT. REGISTRAR-cum-PS**

**(VIRENDER SINGH)  
COURT MASTER**